

(c) if so, the reason for delay in taking over and running the Bhatta?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) No, Sir.

(b) and (c) The writ petition of the previous owners is pending before the Calcutta High Court, which had earlier issued an interim order restoring possession of the coke plant to them. No communication was received by the Government from the owners but their solicitors had written to Eastern Coalfields Ltd enquiring whether they would be willing to settle the matter. It has, however, been considered advisable to await the orders of the High Court.

**Absorption of Miners with P. F. Account in Collieries of BCCL**

8315 **SHRI A K ROY** Will the Minister of ENERGY be pleased to state

(a) whether Government had promised during the time of nationalisation of Coking and non-coking coal mines to accommodate all the workmen at the first lot having Provident Fund Account;

(b) whether despite the promise some miners with Provident Fund account have been left out, specially in Madhuband and New Standard Lodna Colliery (BCCL); and

(c) whether the Provident Fund record is more important than that of the private employer; if so, reasons therefor and whether Government would review the case of those miners with Provident Fund record but unabsorbed in the BCCL?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) to (c) It was decided to accommodate workers who had been members of the Coal Mines Provident Fund as the record of the private employers were not always reliable. Claims of

all such workers were considered at the time of nationalisation and no review is called for. Position in respect of Madhuband and New Standard Lodna Collieries will be ascertained.

**Supply of Heavy Water by USSR**

8316 **SHRI RAJENDRA KUMAR SHARMA** Will the Minister of ATOMIC ENERGY be pleased to state

(a) whether USSR has supplied the 2nd instalment of heavy water to India's nuclear power plants; and

(b) if so, the details of the agreement?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) and (b) The USSR has contracted to supply 200 tonnes of heavy water of which 55 tonnes were received in 1976 and an agreement has been reached for supply of a second instalment of 70 tonnes. Out of this, a quantity of 16 150 tonnes has already been received and the balance is expected to be received during April-May, 1978. The remaining quantity of 75 tonnes against the original contract is also expected to be received during 1978.

**Posting of Senior Officials**

8317 **SHRI NATWAR LAL B. PARMAR:**

**SHRI HARI SHANKAR MAHALE:**

Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of Senior officials of All India and other organised services who have been at the centre for more than five years; and

(b) how many of these have been sent back to the State Government recently.

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):** (a) As on 1st January, 1978 there were 57 officers belonging to All India and other organised Services serving at the Centre at the level of Joint Secretary and above for more than five years.

(b) Orders for reversion to their respective cadres/states have been issued in respect of 27 officers. Of these five have already handed over charge while 22 are to revert by 30th June, 1978. In addition, two other would retire by the end of July, 1978.

#### Mizos returning from China

8318. **SHRI M. RAM GOPAL REDDY:** Will the Minister of HOME AFFAIRS be pleased to state:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has seen the reports published in the local dailies of the 3rd April, 1978 regarding the gang of Mizos who had crossed into China last year for training and on their way back to Mizoram; and

(b) if so, the steps taken by Government to check their re-entry?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):** (a) The Government have seen such a report in the Press.

(b) Strict vigil is being maintained along the international border.

Follow up action on conference of State Power Minister and Chairman of State Electricity Boards

8319. **SHRI M. RAM GOPAL REDDY:** Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken any follow up action on the recommendations made by State Power Ministers and Chairman of the State Electricity Boards at the Conference held in January, 1978; and

(b) if so, the details thereof?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) Yes, Sir.

(b) Follow-up action has been initiated on the various conclusions of the Power Ministers' Conference and the recommendations of the Conference of Chairmen, State Electricity Boards. Among other matters, the targets of thermal and hydro generation for the year 1978-79 have been finalised and the State authorities have been addressed on issues concerning them such as arrangements for high-level monitoring of power programmes with a view to ensuring that prescribed commissioning targets are achieved.

A Standing Committee of the Power Minister's Conference has been set up to review, from time to time, the implementation of recommendations of the Conference of Chairmen, State Electricity Boards as well as the "action-points" of the Power Ministers' Conference.

15 hrs.

#### MATTERS UNDER RULE 377

(1) REPORTS SUBMITTED BY CASUAL WORKERS OF L.I.C., CALCUTTA

**MR. SPEAKER:** Now, calling matters under Rule 377. Shri Ugrasen. He is not here. Prof. Dilip Chakravarty.

**PROF. DILIP CHAKRAVARTY:** (Calcutta South): Thank you. Yesterday I was not permitted....